

[Shri K. Narayana Rao]

problem and see what steps Government can take in this direction? I am sorry to say that Government is shy of bringing about social reforms uniformly covering all the religious groups and evolve a new society out of all these religious groups who can live together and forego their rigidities. In the light of all this submission, is the Government going to consider the construction of a committee to evolve a new Indian society with Indian goals, Indian models and Indian identity?

SHRI Y. B. CHAVAN : It is not the intention of Government to appoint such a committee with such widest possible terms of reference. As far as the other submissions are concerned, I have taken note of them.

12.23 hrs.

RE. CALLING ATTENTION NOTICES

(*Pr. cedure*)

MR. DEPUTY-SPEAKER : Papers to be laid on the Table. Shri K. C. Pant.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) *rose*—

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER : Regarding what? I have asked Shri K. C. Pant to lay the paper on the Table.

SHRI S. M. BANERJEE : My point of order is not on Shri K. C. Pant laying the paper on the Table.

I would invite your kind attention to rule 197 about calling-attention notices.

Generally some serious matters are discussed or statements are made by the hon. Ministers under rule 197. I and many other hon. friends not belonging to UP only but to all States are tabling for the last three or four days calling-notices, adjournment motions etc. about the teachers' strike which is starting today. Thousands of teachers have been arrested and the Governor of Uttar Pradesh is

behaving in a dictator fashion. We requested the Speaker even today—we wrote him a note saying that students' unrest throughout Uttar Pradesh is continuing and we want... (*Interruption*)

MR. DEPUTY-SPEAKER : You have had a discussion with the Speaker.

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : I would like to speak on this point of order.

MR. DEPUTY-SPEAKER : This matter was taken up with the Speaker in his Chamber.

SHRI S. M. BANERJEE : I did not go to his Chamber at all.

MR. DEPUTY-SPEAKER : But you have just now said that you have discussed it with the Speaker.

SHRI S. M. BANERJEE : Kindly hear my point of order. I referred to the calling-attention notice only because those calling-attention notices have not been selected. A new term is being used now in regard to them, namely, not rejected but not selected. Unfortunately, those calling-attention notices, concerning the strike by UP teachers and students' unrest have not been selected. So, I move under rule 340 that the debate on the motion be adjourned.

MR. DEPUTY-SPEAKER : Please resume your seat. There is no debate going on just now. I have just called Shri K. C. Pant to lay papers on the Table.

SHRI S. M. BANERJEE : Then I will move it afterwards.

MR. DEPUTY-SPEAKER : I gave you a hearing because I thought that there was some urgent matter which has not been taken up... (*Interruption*)

श्री आर्ज फरनेम्डीज (बम्बई दक्षिण) :
इससे प्रजेक्ट और कौन सी चीज प्राप को
चाहिये। कितने ही दिनों से हम कालिग एटें-

शन नोटिस देते आ रहे हैं। कोई सुनता ही नहीं है।

श्री अटल बिहारी वाजपेयी : कटक के बारे में ध्यानाकर्षक प्रस्ताव स्वीकार किया गया है। वहाँ पर अब शांति है। लेकिन लखनऊ में है राष्ट्रपति राज है और वहाँ पर अध्यापक हड़ताल कर रहे हैं, जेलों में जा रहे हैं। आप सरकार को कह सकते हैं कि वह कल वक्तव्य दे। उत्तर प्रदेश में अध्यापकों की हड़ताल से जो परिस्थिति पैदा हो गई है, उस पर आप वक्तव्य देने का निदेश दे सकते हैं। आप इस समय सर्व-शक्तिमान हैं।

श्री कवर शाल गुप्त : अपनी ताकत को पहचानिए।

SHRI S. M. BANERJEE : You agreed for a motion to be discussed for two hours.

MR. DEPUTY-SPEAKER According to the information given just now, the Call Attention Notice has not been rejected. It is kept pending. (Interruptions)

श्री आर्जं करनेन्डीज : रिजैक्ट किया है, पेंडिंग नहीं है।

MR. DEPUTY-SPEAKER : Not selected. To judge the urgency of the matter is the discretion of the Speaker. Anyhow, you have made the point and the Government has taken note of it. I think, the urgency of the matter will be recognised. If they feel they will themselves come... (Interruptions).

श्री आर्जं करनेन्डीज : एल. आई. सी. के बारे में भी एक नोटिस दिया है, लेकिन कुछ नहीं हुआ है।

SHRI S. M. BANERJEE : The Governor should be dismissed. You can give direction to them. (Interruptions)

श्री आर्जं करनेन्डीज : वह तो प्रधान मन्त्री का भी संरक्षण नहीं कर रहा है।

श्री एस० एम० जोशी (पूना) : पहले तो कहा जाता था कि तुम्हारा रिजैक्ट कर दिया है लेकिन अब कहा जाता है कि सिलेक्ट नहीं हुआ है। इसका मतलब यह होता है कि रिजैक्ट करने के काबिल नहीं है लेकिन सिलेक्ट नहीं हुआ है। आगे चल कर मौका मिलना चाहिए।

MR. DEPUTY-SPEAKER : You will get the clarification from the Speaker.

श्री प्रकाशवीर शास्त्री (हापुड़) : कोई प्रकार बनाइये ताकि इस चीज को उठाया जा सके।

MR. DEPUTY-SPEAKER : The Papers to be laid.

12.27 hrs

PAPERS LAID ON THE TABLE

Notification under Central Sale-Tax Act, Customs Act and Central Excise and Salt Tax

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the Table—

- (1) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 1968, published in Notification No. G.S.R. 2017 (English version) and G.S.R. 2018 (Hindi version) in Gazette of India dated the 16th November, 1968, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. See No. LT-2416-17/68].
- (2) A Copy of Notification No. G.S.R. 2058 published in Gazette of India dated the 23rd November, 1968, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-2418/68.]
- (3) A copy each of the following Notifications under sanction 159 of the Customs Act, 1962 and sec-